

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.240
CP/5(AHM)2022

Proceedings under Section 241(1) & 242(4) of Co. Act, 2013

IN THE MATTER OF:

Siddharth Bhandari & Ors

.....Applicant

V/s

Electrotherm (India) Ltd & Ors

.....Respondent

Order delivered on: 22/07/2024

Coram:

Mr. Praveen Gupta, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Dhaval Vyas, Sr. Advocate a. w. Mr. Rushang Mehta,
Advocate and Mr. Pranjal Buch, Advocate

For the Respondent

:Mr. Navin Pahwa, Sr. Advocate a. w. Mr. Ravi Pahwa,
Advocate for R-1

Mr. Jaimin Dave, Advocate for R-2 and R-3

ORDER
(Hybrid Mode)

Additional affidavit has been filed by the Applicant vide Inward Diary No. 5777 on 22.07.2024, the same is taken on record. It is seen that the same is not available on DMS Portal. Applicant is directed to place the same on DMS Portal within a period of three days from the date of this order.

Learned Senior Counsel for the Respondent No. 1 states that they wish to response to the additional affidavit within a period of three days. Let response be filed by the Respondent No. 1 after serving the same to the opposite side within a period of three days from the date of this order.

At the request of the parties, re-list for hearing on 01.08.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

PRAVEEN GUPTA
MEMBER (JUDICIAL)